

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTIONNO.155
TO BE ANSWERED ON 24.02.2016**

MALPRACTICES IN COACHING INSTITUTES

155. DR. SUBHASH BHAMRE:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether a large number of private sector coaching institutes empanelled for imparting coaching to students and candidates from minority communities have been found to be indulging in malpractices;
- (b) if so, the details of such institutions and institutes that have been disqualified for non-compliance of documentation and other irregularities between 2012-15, State-wise including Maharashtra;
- (c) the other action taken against such institutions including legal proceedings;
- (d) whether such institutions are likely to be barred from being empanelled again; and
- (e) if not, the reasons therefor and the steps taken by the Government to ensure that such malpractices do not recur?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS

(SHRI MUKHTAR ABBAS NAQVI)

(a) to (e) Ministry received complaints against 13 (thirteen) Coaching Institutions for alleged irregularities between 2012 to 2015. As per procedure, the complaint was referred to the concerned recommending State Governments for enquiring into the allegations. The State-wise details of such institutions and status of the reports received from the concerned State Governments and their comments are as follows:

S. No.	Name of State	Name of Coaching institution against which the complaint received	Status of Enquiry Report of State Government	Comments of State Government/Action taken
1.	Uttar Pradesh	a. M/s. Sacred Educational & Welfare Society, Lucknow b. M/s SP Gramya Vikas Evam Gramodyog Sansthan, Lucknow	Received	State Government has conveyed that the complaint was made by the bogus name and address.

		c. M/s Shiksha Evam Gramin Vikas Sansthan, Luknow d. M/s Ideal Educational and Welfare Society, Lucknow		
		(a) M/s Pioneer Foundation, Lucknow (b) M/s Sanskriti Vikas Avam Saksharta Seva Sansthan, Lucknow (c) M/s Rafat Foundation, Lucknow (d) Nav Chetna Mahila Samiti, Lucknow (e) Pragati Jan Kalyan Samiti, Lucknow	Received	State Government has conveyed that the institutes are not following the guidelines of the scheme. As per procedure, the process of issuing Show Cause notice has been initiated by the Ministry.
2.	Jammu & Kashmir	Human Welfare Organization, Srinagar	Not received	--
3.	Bihar	M/s. Sarvodaya Civil Services, Patna	Received	State Government has conveyed that the complaint was baseless.
4.	Maharashtra	MT-Educare Pvt. Ltd., Maharashtra	Received	State Government has confirmed that the institute has followed the guidelines of the Scheme.
5.	Tamilnadu	Alghiya Kandan IAS Academy, Tamilnadu	Not received	--

For effective implementation, the concerned State Governments monitor the Coaching programme. Moreover, the institutions are required to submit the detailed list of candidates, the name of competitive examinations in which they appeared, their roll numbers, their results, utilization certificates of the funds released along with audited accounts to the Ministry through State Government.
